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## Ram Sanehi Vs State of U.P.

## Criminal Miscellaneous Bail Application No. 1916 of 1999

Court: Allahabad High Court

Date of Decision: Feb. 18, 1999

**Acts Referred:** 

Penal Code, 1860 (IPC) â€" Section 302

Citation: (1999) CriLJ 3708: (1999) 4 RCR(Criminal) 671

Hon'ble Judges: M.L. Singhal, J

Bench: Single Bench

Advocate: J.N. Singh, for the Appellant; A.G.A., for the Respondent

Final Decision: Allowed

## **Judgement**

## @JUDGMENTTAG-ORDER

M.L. Singhal, J.

The accused applicant Ram Sanehi has applied for bail u/s 302, I.P.C. I have heard the learned counsel for the accused-

applicant and the learned A.G.A. for the State.

- 2. The role assigned to the accused-applicant is of exhortation only.
- 3. Let the accused-applicant Ram Sanehi, involved in Case Crime No. 137 of 1998, u/s 302, I.P.C., Police Station, Indergarh, District Kannauj,

be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Chief Judicial Magistrate

concerned.